

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH**

Original Application No. 040/00107/2019

Date of Decision: This the 21<sup>st</sup> day of June 2019

**THE HON'BLE MR. NEKKHOMANG NEIHSIAL, ADMINISTRATIVE MEMBER**

Sri Roshan Kumar Sinha  
 Son of Late Keshaw Prasad Sinha  
 Resident of Village – Padum Nagar-2  
 Niz-Kadamoni, Post Office – Kadamoni  
 Police Station – Gabhru Pathar  
 District – Dibrugarh (Assam), Pin – 786001.

**...Applicant**

By Advocate: Mr. Deben Saikia

-Vs-

1. Kendriya Bidyalaya Sangathan (KVS)  
 (An Autonomous body under MHRD, Govt. of India)  
 Represented by its Commissioner, 18  
 Intutional Area, Shaheed Jeet Sing Marg  
 New Delhi – 110016.
2. Regional Office, KVS, Tinsukia  
 Raja Ali Road, Nau-Pukhri, Tinsukia, Assam – 786125.
3. The Principal  
 Kendriya Vidyalaya, Dibrugarh  
 Near D.C's Building, P.O. – C.R. Building  
 Dibrugarh, Assam, Pin – 786003.

**...Respondents**

**ORDER (ORAL)**

**NEKKHOMANG NEIHSIAL, MEMBER (A):**

Heard Mr. Deben Saikia, learned counsel for the applicant.

2. I have reviewed the case today. It is seen from the records that the so called appointment letter put up by applicant seems to be affected where FIR has been lodged by the Principal of Kendriya Vidyalaya, Dibrugarh on 06.04.2018. Accordingly, as informed by the learned counsel for the applicant, the applicant was arrested by the police and kept in the judicial custody for 30 days and subsequently, he has been released. However, the learned counsel for the applicant is not able to provide a copy of the releasing order, as asked by this court.

3. From the record also, as available today, there is no indication that the applicant has been actually appointed under the respondent department. Hence it is found that the applicant does not have any right to be claimed for reinstatement. The O.A. is found devoid of merit.

4. Accordingly, the O.A. stands dismissed. No order as to costs.

**(NEKKHOMANG NEIHSIAL)  
MEMBER (A)**